### GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING

# RAJYA SABHA UNSTARRED QUESTION NO. 2962 TO BE ANSWERED ON 20.12.2024

#### **CONTENT CENSORSHIP ON OTT PLATFORMS**

#### 2962 SHRI DEREK O' BRIEN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) in the absence of rules towards content regulation on OTT platforms, whether Government have a specific process to determine content that needs censorship or blocking; and

(b) if so, details thereof, if not, the reasons therefor?

#### ANSWER

## THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) & (b): The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (IT Rules, 2021) on 25th February, 2021 under Information Technology Act, 2000. Part-III of these Rules, administered by Ministry of Information and Broadcasting, provide for a Code of Ethics for publishers of online curated content (OTT platforms) which, inter alia, requires the publishers not to transmit any content which is prohibited by any law for the time being in force and to undertake age based self-classification of content into 5 categories, based on general guidelines provided in the Schedule to the Rules. The Code also provides that the OTT platforms will put in place adequate safeguard for restricting age inappropriate content for children.